CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 279/MP/2024

Subject	:	Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.
Petitioner	:	DNH and DD Power Distribution Company Limited
Respondent	:	RGPPL and 2 others
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Matrugupta Mishra, Advocate, DDPDCL Shri Nipun Dave, Advocate, DDPDCL Ms. Vanshika Saraf, Advocate, DDPDCL Shri Venkatesh, Advocate, RGPPL Shri Aashwyn Singh, Advocate, RGPPL Shri Aditya Garg, Advocate, RGPPL Ms. Anusha Nagarajan, Advocate, DNHDD PCL Shri Rahul Ranjan, Advocate, DNHDD PCL Shri Manav Saluja, Advocate, DNHDD PCL Shri Ashok Rajan, Advocate, WRLDC Shri Gajendra Sinh Vasava, Advocate, WRLDC

Record of Proceedings

The matter was taken up for hearing in virtual mode.

2. At the outset, learned counsel for the Petitioner sought an adjournment on account of the non-availability of the arguing counsel and requested that the matter be listed next on a day when physical hearings are scheduled. The Commission accordingly adjourned the matter.

3. The Petition shall be listed for hearing on **8.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)